

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.No. 259 of 1997.

22-7-1998.
DATE OF DECISION.....

Shri Sudhir Ranjan Sarkar

(PETITIONER(S)

Shri M.Chanda, Ms N.D.Goswami

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Shri S.Ali, Sr.C.G.S.C.

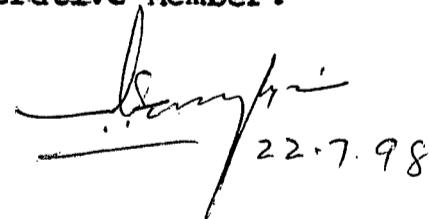
ADVOCATE FOR THE
RESPONDENTS.

THE HON. MR.

THE HON'BLE SHRI G.L.SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble **Administrative Member**.


22.7.98

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 259 of 1997.

Date of Order : This the 22nd Day of July, 1998.

Shri G.L.Sanglyine, Administrative Member.

Shri Sudhir Ranjan Sarkar,
Ex Work Assistant
Office of the Guwahati Aviation Sub-Division No.1,
Central Public Works Department,
Quarter No. P/213,
Guwahati Airport,
Guwahati.

... Applicant

By Advocate Shri M.Chanda and
Ms N.D.Goswami.

- Versus -

1. Union of India
through the Secretary,
Government of India,
Central Public Works Department (CPWD)
Ministry of Urban Development,
New Delhi.

2. The Superintending Engineer,
Assam Circle,
Central Public Works Department,
Guwahati-781021.

3. The Executive Engineer,
Assam Aviation Works Division,
Central Public Works Department,
Guwahati Airport,
Guwahati-781015.

4. The Pay and Accounts Officer,
Central Pension Accounting Office,
Trikoot IInd Complex,
Bhikali Cama Place
New Delhi-110066.

... Respondents.

By Advocate Shri S.Ali, Sr.C.G.S.C.

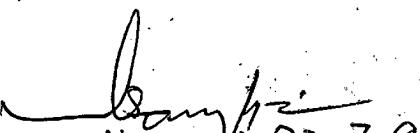
O R D E R

G.L.SANGLYINE, ADMINISTRATIVE MEMBER

This application has been submitted by the applicant seeking direction on the respondents to release pension to him and for payment of interest at the rate of 18%. The respondents have submitted written statement and contested the prayers of the applicant.

2. Heard learned counsel of both sides. According to Mr M.Chanda, learned counsel for the applicant, though the actual date of payment of pension is not available with him but the applicant had since received the pension. In view of this therefore the first prayer of the applicant has become infructuous.
3. The only question is whether the applicant is entitled for interest as prayed for. The applicant was to retire on 31.8.1994 but he submitted the Original Application No.160/94 on 11.8.94 which was disposed of on 12.6.1996 dismissing the application. As a result of the interim order dated 16.8.1994 in the O.A. the applicant continued in service till disposal of the O.A. and was actually relieved on 18.6.1996 (Forenoon). Earlier, his Pension Payment Order was issued. After disposal of the O.A. fresh Pension Payment Order had to be issued. For this purpose correspondences had to be made. It appears to me in the facts and circumstances that there is no administrative lapses for delay of payment of pension after the disposal of the O.A.160/94. Therefore, I am of the view that in the facts and circumstances of this case it is not a fit case for directing payment of interest.

The application is dismissed. No order as to costs.


(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER